

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
SPECIAL BENCH

CP-143(ND)/2013

IN THE MATTER OF:

Rockman Advertising &
Marketing India Pvt. Ltd. & Ors. Applicant/petitioners
Vs.
M/s. Sharp Eye Advertising Pvt. Ltd. Respondent

Order under Section 397/398 of the Companies Act

Order delivered on 11.09.2018

Coram:

Dr. Deepti Mukesh
Hon'ble Member(Judicial)

Sh. S. K. MOHAPATRA,
Hon'ble Member (Technical)

PRESENTS:-

For the Applicant/petitioner : Mr. Sakal Bhushan, Akash Jandial, Advs.
For the Respondent : Mr. Gaurav Mitra, Mr. Rohan Ganpatty
& Mr. Kuldeep Singh, Advs.

ORDER

Ld. Counsel for the respondent states that in compliance of order dated 05.09.2018 as directed by the Hon'ble Principal Bench, Ms. Pooja Aggarwal, Director of the company is present today and hence the order dated 05.09.2018 stands complied with. Ld. Counsel for the respondent further states that they shall file appropriate documents and a copy will be served in advance to the counsel opposite. Let the documents be filed within one week and with regard to these documents Ld. Counsel for the petitioner may file response within one week thereafter with a copy in advance to the other side.

List for further consideration on 04.10.2018.

Sd/-

(S. K. MOHAPATRA)
MEMBER (TECHNICAL)

11.09.2018
Ritu Sharma

Sd/-

(DR. DEEPTI MUKESH)
MEMBER (JUDICIAL)